

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

**NEW DELHI**

**Petition No. 74/TT/2015**

- Subject : Truing up of transmission tariff for 2009-14 tariff period and transmission tariff for 2014-19 tariff period for up-gradation of transfer capacity of Talcher-Kolar HVDC Bi-pole in Southern Region
- Date of Hearing : 2.12.2015
- Coram : Shri A.S Bakshi, Member  
Dr. M.K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited
- Respondents : Karnataka Power Transmission Corporation Ltd. (KPTCL) and 14 others
- Parties present : Shri Anshul Garg, PGCIL  
Shri Angaru Naresh Kumar, PGCIL  
Shri Jasbir Singh, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri M.M. Mondal, PGCIL  
Shri Sashi Bhushan, PGCIL  
Shri J. Mazumder, PGCIL  
Shri R. Prasad, PGCIL  
Shri Sunil Kumar, PGCIL  
Shri S.S. Raju, PGCIL  
Shri S. Vallinayagam, Advocate, TANGEDCO

**Record of Proceedings**

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period for up-gradation of transfer capacity of Talcher-Kolar HVDC Bi-pole in Southern Region;



- b) The transmission charges for the instant asset for 2009-14 period was approved vide order dated 2.12.2014 in Petition No.107/TT/2013;
- c) Additional capital expenditure of ₹14.94 lakh, ₹22.18 lakh and ₹42.40 lakh for 2009-10, 2012-13 and 2013-14 respectively, is claimed and it is the same that was approved vide order dated 2.12.2014 in Petition No. 107/TT/2013. This additional capitalization has been claimed towards Balance and Retention Payment incurred after cut-off date under Regulation 9(2)(v) of the 2009 Tariff Regulations; and
- d) Additional capital expenditure of ₹208.95 lakh has been claimed for 2014-15 of the 2014-19 tariff period.

2. In response to the Commission's query regarding provision under which additional capitalization of ₹208.95 lakh for 2014-15 is claimed, the representative of the petitioner submitted that the same has been claimed on account of Balance/Retention Payment.

3. In response to another query of Commission regarding status of Civil Appeal No. 3166/2011 before the Supreme Court, the representative of the petitioner submitted that the it was heard on 12.10.2015 and it is still pending.

4. The learned counsel of TANGEDCO sought one week time to file its reply to the petition. The Commission directed the respondents to file their reply by 9.12.2015 and the petitioner to file rejoinder, if any, by 16.12.2015.

5. The Commission further directed the petitioner to submit replies to the queries sought vide letter dated 27.11.2015 on affidavit with copy to respondents by 9.12.2015. The Commission further observed that in case, the above information is not received within the specified date, the petition will be disposed on the basis of the information already available on record.

6. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

